



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 7742/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak
District & Sessions Judge,
Barpeta.

Dated Guwahati the 18th December, 2019.

Sub: **Leave and Station leave permission.**

Ref:- Your letter No. DJB/4131/E , dtd. 10.12.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for converting the unavailed Restricted Holiday Leave into Casual leave is not accepted as there is no provision in Leave Rules to show that Restricted Holiday leave can be converted into Casual leave. Instead, you have been granted Earned leave for 1 (one) day on 23.12.2019, subject to your submission of application for earned leave in prescribed format along with Leave admissibility report from the office of the Principal Accountant General (A&E), Assam. Further, your prayer for station leave permission w.e.f. late afternoon of 21.12.2019 till the morning of 02.01.2020, has been granted, as prayed for. The Addl. District and Sessions Judge, Barpeta and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

7744

Memo NO.HC.VII-42/96(Pt.)/ 7743 - /A, dated 18 .12.19

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. ✓ The Systems Analyst , Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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